For example, some banks are doing pretty well in recovery. Some banks are unable to do so, partly because of fear, partly because of the complexity of the cases. We are trying to find a system by which the pre-1992 NPAs, what I call, the sticky NPAs, can be quickly resolved by a speedy way of settlement. There is no point in carrying these NPAs in your balance sheet. Any businessman will know that an old loan is no satisfaction Although it is shown as an asset, it is no satisfaction: it remains in the book. It is much better that you recover something. But we will have to find a way in which the old NPAs can be liquidated in a transparent and open manner and the quality of lending, which has improved after 1992, is maintained so that the NPA percentage drops sharply in the years to come.

उपसभाध्यक्ष (श्री त्रिलोकी नाथ चतुर्वेदी): दास साहब, आपका क्या प्वाइंट आफ आर्डर है?

श्री अखिलेश दास: माननीय उपसभाध्यक्ष जी, मैं बहुत संक्षेप में अपनी बात को कहूंगा।

उपसभाध्यक्ष (श्री त्रिलोकी नाथ चतुर्वेदी): बस प्वाइंट आफ आर्डर बता दीजिए।

श्री अखिलेश दास: मुझे यह कहना है कि आर्टिकल 243 आई कांस्टीटयूशन का जो है, उसमें यह प्रोविज़न है कि: "The Governor of a State shall, as soon as may be within one year from the commencement of the Constitution (Seventy-Third Amendment) Act, 1992 and thereafter at the expiration of every fifth year, constitute a Finance Commission to review the financial position of the Panchayats and to make recommendations to the Governor as to—

प्वाइंट आफ आर्डर इसमें यह है कि इस बजट के अंदर, उत्तर प्रदेश में फाइनेंस कमीशन तीन साल पहले गठित हो चुका है और उसके तहत, उसकी रिकमेंडेशन इसके अंदर इन्कलूड होनी चाहिए थी। "(a) the principles which should govern—(i) the distribution between the State and the Panchayats of the net proceeds of the taxes, duties tolls and fees leviable by the State, which may be divided between them under this Part and the allocation between the Panchayats at all levels of their respective shares of such proceeds;

और, सर, आर्टिकल 243 आई (4) में है कि:—

"(4) The Governor shall cause every recommendation made by the Commission under this article together with an explanatory memorandum as to the action taken thereon to be laid before the Legislature of the State;"

तो, सर, इस बजट के अंदर यह चीज़ नहीं लागू की गई है। दिस इज़ ए कांस्टीटयूशनल मेंडेटरी प्रोविज़न। सिर्फ यह कह देना कि रिकमेंडेशन आई या नहीं आई पर्याप्त नहीं है, रिकमेंडेशन आना मस्ट है। गवर्नर को इस बात को इम्फेसिस करना चाहिए था बजट देने से पहले।

उपसभाध्यक्ष (श्री त्रिलोकी नाथ चतुर्वेदी): फाइनेंस मिनिस्टर साहब कल उत्तर देंगे और उस समय क्या स्थिति है, जो आपने प्वाइंट आफ आर्डर उठाया है उस बारे में, वह बताएंगे और मैं समझता हूं कि अगर इसमें वास्तव में कानूनी या संवैधानिक तौर से कोई कमी है तो उसको वह पूरा करेंगे।

श्री अखिलेश दास: थैंक्यू वाइस चेयरमैन सर।

HALF-AN-HOUR DISCUSSION

Points Arising out of answer to Starred Question No. 83 Regarding Implementation of National Telecom Policy

THE VICE-CHAIRMAN (SHRI TRILOKI NATH CHATURVEDI): Now, we will take up half-an-hour discussion. Shri Ajit Jogi. Not here. Shri Satish Agarwal.

SHRI SATISH AGARWAL (Rajasthan): Mr. Vice-Chairman, Sir, I thank you for allowing me to raise this half-an-hour discussion regarding implementation of the National Telecom Policy. The necessity of this discussion arose out of the answers given to the Starred Question No. 83 by the hon. Minister on the 27th November, 1996. Mr. Vice-Chairman, you may kindly recall that two years back the National Telecom Policy was announced in this House with great fanfare Probably on the 13th May, 1994 that

policy document was laid on the Table of the House.

Vermaji, I can assure you that we are here to help the Government. It is a national issue. We are hurt by the faulty implementation of the policy. We want to strengthen your hands to take India forward in the matter of telecommunications. But there are certain shortcomings. There are certain clarifications we would like to seek from you. We are not here to accuse or to raise an accusing finger at you. But there are certain things which we have to say in the national interest. Unfortunately, what has happened is, the objectives as enshrined in the National Telecom Policy of 1994 have not been achieved so far. If I am not wrong, the twin objectives of Telephone on Demand by 1997 and Telephone or PCO in Every Village by 1997 were there. The Third one was that the export capability of India with regard to telecommunication equipment should be increased.

Now, basically, pursuant to the above objectives, the DoT invited tenders for telephone services in 21 circles somewhere in the month of January, 1995 and the tenders were opened in March, 1995. Now, the net position after 2½ years and three rounds of tendering, including two rounds of re-bidding, is that not a single licence agreement has been signed so far; not a single paisa of licence fee has been received by the DoT. Letters of indent have been issued for 10 circles out of 21 circles. But, out of these 10 circles, five have obtained stay orders from the Delhi High Court. The balance five letters-of-indent-holders are also fighting with the DoT on the Draft Licence Agreement and the Inter-connect Agreement. And there are absolutely no bids for eight circles even after three rounds of bidding. Now, this is the position.

The National Telecom Policy, according to me, has failed to achieve its objectives and so, out of the 21 circles—as on date, after two and a half years, India stands at crossroads—only five have accepted your letters of indent. They have given their acceptance. But they have not deposited any licence fees so far. Today, we are there where we were two and a half years back practically.

Now, out of the various questions and answers—I have got copies, but I do not have the time to refer to them—I take three cases. The Tender Evaluation Committee, in its report, had rejected bids with regard to Rajasthan, Karnataka, Madhya Pradesh, Tamil Nadu, U.P. (East) and North-East Madhya Pradesh, Bihar, Assam, etc. It was done somewhere in November, 1995. More than a year back, that was done. That is the report of the Tender Evaluation Committee. With regard to three States, I am specifically, particularly, mentioning.

What is the position with regard to Rajasthan? Your reserve price is Rs. 1700 crores. The quoted price of Telelink is Rs. 1110 crores. This Telelink Company Ltd. is promoted by ARN which, I should not say, is a famous company, but a notorious company which is involved in shaddy deals with former Minister Shri Sukh Ram. I am not on that point at the moment because, according to me, all these shaddy deals and shaddy dealings and kickbacks and corruption in the implementation of your Telecom Policy have brought this country to this impasse. I am not on that point at the moment. The question is, that was rejected by the Tender Evaluation Committee. That was rejected. Fresh tenders were to be invited for M.P., H.P., Karnataka, Assam, T.N., U.P. and East Bihar.

But Rajasthan was excluded. It is being considered now, according to you answer, which is available with me. Why? On 4.12.96, in answer to my question, you have said that this is under consideration. When it was rejected by the Tender Evaluation Committee one year back, why are you considering it? And that too, as against your reserve price of Rs. 1,700 crores, you are considering it for Rs. 1,110 crores, and you want to go for re-bidding. This is what I understand. I do

not know how far it is correct. You kindly enlighten the House about it. According to the press reports appearing in the newspapers, the CBI is investigating the matter. It does not relate to your time, but perhaps, to the earlier regime. This relates to the Rajasthan circle. There is a CBI probe. It has come in the Press. I do not know how far it is true. This is for you to clarify. Now, some new method has been devised for negotiations. Your Department is entering into negotiations with the Tele Link, with regard to the payment of lincence fee. I do not know anything about it. But the legal advisor of your Department has given a clear opinion on this issue. He has said that this would be against the tender conditions and it will not be admissible to enter into any negotiations. I will only read out that much portion which relates to Rajasthan and what the opinion of your legal advisor is.

> "In the above narrated situation, the asking of improvement and agreeing thereto, amounts to private negotiations, which is contrary to the tender conditions, whereby sanctity attached to the last date of bid is violated."

This is the opinion of the legal advisor of your Department, that is, DOT, dated 14.3.96. This was prior to your assuming the charge of this Ministry. Now, your officials are again misguiding you. There may be many more Renu Ghoshes in your Department, even now. But please, don't be misled by them. So far as this is concerned, they are giving some formula to you so as to bring you into a trap, so as to get it sanctioned for Rajasthan, in the name of Tele Link Limited. I have nothing to do with it, whether you give it to Tele Link or whether you give it to X,Y,Z. But what I am saying is that this grant of licence or acceptance of the bid regarding Rajasthan circle, will be against the guidelines, will be against the legal advice, and these negotiations are against the tender conditions and the guidelines. This is the position with regard to Rajasthan. So is the case with Madhya Pradesh. Madhya Pradesh was also rejected by the Tender Evaluation Committee. No technical bid was submitted for Madhya Pradesh by the Bharti Telecom. Then how is it being considered? This is really very surprising that a company, which has not submitted any technical bid, is now being considered. It was rejected by the Tender Evaluation Committee. You are going to have a meeting on 18th December, 1996 with the Telecom Commission, and I have been given to understand that you are going to push through it. You mean, your Department is going to push through it. Please be cautious about it. So, is the case with other things. There is another point which is very important. One of the basic objectives of the Telecom policy was that India will be a major manufacturer of telecom equipment and it will export the same. What is the position with regard to this? In the public sector, we have got the Indian Telephone Industry—ITI. What is the position? It is being refered to the BIFR. Firstly, the mistake was that all those public sector undertakings were taken out of the tender bidding process. That was a grave mistake. We kept them out of them. Later-on, probably, some modifications were made. There was a general meeting of the ITI, and the Chairman, Air Commodore S.S. Motiyal, has made a statement. He sought Rs. 490 crores' infusion from the Department of Telecom. Now, your Department is not coming forward to help this particular ITI, which is a public sector company, which is going into red, and which will naturally be referred to the BIFR. I would like to quote only one paragraph. Air Commodore Motiyal, the Chairman of the company, observed that the company had not fallen sick but was in a stage before sickness which had necessitated their informing BIFR, as per statutory provision, that the company was likely to fall sick and necessary corrective action be initiated to over come it. Explaining the various reasons for the company's loss Mr. Motiyal said that the entry of major

multinationals, who had set up shop in the country in the wake of liberalisation, lower bidding and the price of various equipments had badly hit the company. So, please take care of our own public sector company which is a very prestigious company. Where is this going to lead us? After all, you have to come to its rescue. Other MNCs have also come to India. But they are not finding it comfortable to do business. This National Telecom Policy announced in May, 1994, has miserably failed to achieve its objectives and targets. The reasons are very obvious to every Member of this House. Everybody knew how the whole Department was being run. That is a story by itself. I don't want to go into all the details of it. Everybody knows about it. The whole country knows about it. So, India's image, so far as the privatisation of telecom sector is concerned, has been tarnished by *mala fide* implementation. The national economy has been jeopardised. The economic reforms have suffered a setback and the process of privatisation has got a great setback. What is to be done?

THE VICE-CHAIRMAN (SHRI M.D. SALIM) IN THE CHAIR

Now the controversy, Mr. Minister, is with regard to port charges, assignability, interconnect agreement and most importantly the Telecom Regulatory Authority of India, which is a pre-condition for any privatisation. A Telecom Regulatory Authority of India has to be established. You have not been able to establish the TRAI so far. A Bill was brought before this House. It was withdrawn. It was again introduced and was withdrawn. The Members of this House opposed that because they wanted a statutory authority to regulate the telecom sector. This is a very important sector. Mr. Minister, I don't know what view you have on the assignability in favour of banks and financial institutions. The bidders, the companies, are saying that they do not have funds; they require thousands of crores of rupees for funding; the projects are not viable; there was aggressive bidding. So, the whole scheme is going to be a flop. You have good intentions. I have no doubt about your intentions. You please bring out a revised telecom policy, which should be realistic, based on ground realities, come before the House during the Budget Session, get it debated, get the suggestions incorporated and get it passed. India faces a great challenge. I have got a statement, Mr. Vice-Chairman. I don't know whether you have seen it or not. There is a statement from the WTO meeting in Singapore. They issued a statement. They have said that now everything has to be finalised by 15th February, 1997. So, we are at crossroads. You have tried your level best to reach the villages. You have covered some villages. No doubt.. If nobody else is coming forth, if you are not inclined to re-tender the rest of the circles, you ask the Finance Ministry, you ask the Cabinet, to give you more funds. Telecom sector is such an important infrastructure in our country without which we cannot do. It is just like a vein in the whole body. If the blood does not circulate, how does the economy progress? That is one reason why Mr. Ram Vilas Paswan has said that the economy is on a volcano. We are facing acute crises everywhere, in every sector. There is a shortage in the power sector. We are behind in the telecom sector. We are behind in port modernisation. The same is the condition in the case of roads. We have just heard the speeches of Members from Uttar Pradesh. What is the condition of raods there? That is the position in all the infrastructure sector.

THE VICE-CHAIRMAN (SHRI MD. SALIM): Mr. Agarwal, we are having a Half-an-Hour Discussion. The Minister has to reply.

SHRI SATISH AGARWAL: Yes, I have technically completed. So, that is the position today. Your intention seems to be clear so far. For God's sake, don't go in Sukhramji's way. Pleae come before the House for any help that you want

from this House. We are all with you. We will strengthen your hands. It is in the national interest that the telecom sector prosper, our ITI and other public sector units prosper. The DOT should not go into the red. Our support is always with you. Please be clear in your mind. The position is very dismal. The National Telecom Policy has failed to achieve this objective. So, bring a revised Telecom Policy as you think proper in the interest of the nation. Thank you.

THE VICE-CHAIRMAN (SHRI MD. SALIM): Mr. Minister. सदस्यों ने सवाल उठाए हैं, अब आप जवाब दीजिए।

श्री सतीश अग्रवाल: नीलोत्पल जी पहले बोल दें तो फिर मंत्री जी एक साथ जवाब दे देंगे।

उपसभाध्यक्ष (श्री मोहम्द सलीम): वह बाद में क्वश्चयन पुट कर सकते हैं, पहले मंत्री जी को बोलने दीजिए।

श्री बेनी प्रसाद वर्मा: महोदय हमने उनके सभी सवालों को नोट कर लिया है, हम जवाब दे देंगे।

THE VICE-CHAIRMAN (SHRI MOHD. SALIM): It is a Half-an-Hour Discussion. The hon. Member has already raised the discussion. Now the Minister will reply. Mr. Basu, you can put questions after the reply of the Minister. Then the Minister will again reply.

SHRI NILOTPAL BASU (West Bengal(: Mr. Vice-Chairman, Sir, there are not many speakers. Let me put questions and then the Minister can reply to those questions together.

THE VICE-CHAIRMAN (SHRI MOHD. SALIM): That is okay. It is not a question of how many speakers are there. The point is discussion has already been raised.

SHRI NILOTPAL BASU: Sir, I will be only putting questions.

उपसभाध्यक्ष (श्री मोहम्मद सलीम): मंत्री जी, क्या आप सब सवाल एक साथ सुनकर जवाब देंगे?

संचार मंत्री (श्री बेनी प्रसाद वर्मा): आप जैसा आदेश करें। वैसे हम आपसे यही अनुरोध करना चाहेंगे कि जितने लोग इसमें बोलना चाहते हैं, वह पहले बोल लें।

उपसभाध्यक्ष (श्री मोहम्मद सलीम): ज्यादा लोग नहीं है, केवल दो लोग हैं।

श्री बेनी प्रसाद वर्मा: दोनों लोग पहले बोल लें, उसके बाद एक साथ जवाब दे देंगे।

श्री सतीश अग्रवाल: वह ठीक रहेगा। जैसे आपको सुविधा हो, वैसे करने को तैयार है।

श्री बेनी प्रसाद वर्मा: हमें दोनों तरफ से सुविधा है लेकिन इसमें ज्यादा अच्छा रहेगा कि दोनों सदस्य एक साथ बोल दें।

उपसभाध्यक्ष (श्री मोहम्मद सलीम): आप दोनों मैंबर्स को एक साथ सैटिसफाई कर पाएंगे।

श्री बेनी प्रसाद वर्मा: महोदय, हम नोट कर रहे हैं फिर भी उसके बाद यदि कोई प्रश्न रह जाएगा तो वह मैंबर पूछ सकते हैं।

SHRI NILOTPAL BASU (West Bengal): Mr. Vice-Chairman, Sir, the main question is this. Why was the National Telecome Policy formulated? The Government at that point of time argued on two or three points. The first point was that the Government was not having enough money, enough resources, to address the overwhelming requirements of the telecom sector. The second point was that without the involvement of the private sector new technologies, etc. would not be coming. The third point on which the Government was arguing was that without competition the quality of service could not be improved. On all these counts, the main thrust of the Telecom Policy was that the resources of the DOT were not enough and, therefore, the private sector should play a supplementary role and the private sector and the DOT together would cater to the needs of the telecome sector in this country. Accordingly, very detailed projections were made in terms of participation of the private sector and to what extent they would supplement in achieving the targets and all that. Actually the entire scheme of participation of the private sector was not included in the original policy docu-

ment. The subsequent documents did not come before Parliament. They were all public documents and they were available to the Members of Parliament. The point is, we had assigned a certain role to the private sector. I disagree with Shri Satish Agarwal on one question which he has raised. He has primarily attributed the failure to certain misgivings or irregularities that crept into because of a particular Minister who was at the helm of affairs. But it is not so. The basic policy was faulty. My first question is this. Please give me the name of one country where duopoly has been introduced in the basic telecom services where teledensity is less than 30 to 35. Nowhere in the world does a country allow duopoly in the basic telecom services because the economy of the basic telecom services in such that it thrives on cross subsidisation. The long-distance call subsidise local calls and commercial telephones subsidise house-hold telephones. This has been the general economic structure of the telecom industry all over the world. There is a strong linkage between the ratio of minimum tariff, the per capita GDP ratio and tele-density. There is a strong linkage. If you remove the cross subsidising element, then minimum tariff cannot be kept down. In India, this ratio is very high as compared to some of the developed countries. Therefore, my question is, while knowing such a linkage exists, why did the Telecom Policy discount this point? By introducing duopoly, cross subsidisation cannot continue, and tele-density will not increase. This will have a counter productive effect on the growth of tele-density as postulated in the National Telecom Policy. I would like to know if there is any country which has less then 30 tele-density and which has opened up for duopoly. The second point is that the Telecom Policy has assigned a certain role to the private sector. In the original 8th Five Year Plan it was felt that 75 DX exchange lines would not be enough. It was felt that we should commission ten million lines. It was decided that one crore lines would be commissioned during the 8th Five Year Plan. At that time it was also pointed out that the DOT had a resource shortfall of Rs.7,000 crores for fulfilling the original target of the 8th plan. It was felt that there would be a shortage of Rs. 23,000 crores for fulfilling the augmented target of commissioning ten million lines—DEL as well as one telephone for every village. This was over-estimated and at that point of time some of us tried to point this out to the Government. Now the figures show that at the end of the 8th Plan, not a single new connection was given by the private sector. Notwithstanding that, the achievement of the DOT is 86 lakh lines. This is only 15 lakhs less than the revised target together with private participation. Our piont is that, had the department not involved itself in this entire exercise...*(Interruptions)*...

श्री बेनी प्रसाद वर्मा: यह आनली डीओटी है।

श्री नीलोत्पल बसु: मैं यही तो बोल रहा हूं। वह तो बोल दिया कि और कुछ है ही नहीं। उस समय नेशनल टेलीकाम पालिसी के तहत जो टारगेट रखा था उसमें डीओटी का जो आकार है उसको कम दिखाया गया था और इसीलिए हमारा कहना है कि वह जो पूरा बेसिस है वह बेसिस व्यवहारिक नहीं था, वास्तविक नहीं था। उसको इसलिए किया गया था कि उस समय की सरकार जबरदस्ती प्राईवेट सेक्टर को जस्टीफाई करना चाह रही थी। हमारी जो टेलीकाम सेक्टर की रिक्वायरमेंट्स हैं, उसकी वास्तव में जो जरूरत है उससे उसका कोई संबंध ही नहीं था। यह भी पता चला कि शार्ट फाल जो हुआ वह विलेज टेलीफोन्स के बारे में हुआ और उसमें भ्रष्टाचार का एक रोल रहा। आपका इनटायर इक्यूपमेंट जो शेड्यूड में नहीं है। आज भी हम दावे के साथ कह सकते हैं कि जितने भी प्राईवेट सेक्टर इक्यूपमेंट मैनुफेक्चरर्स हैं ये भी भ्रष्टाचार में शामिल हैं, वह बिडर्स भी हैं और वे चाहते हैं कि उनको सर्विस आपरेट करने का मौका मिले, आजादी मिले। इसलिए वे दुबारा से फिर कोशिश करेंगे कि डीओटी का अपना प्लान फेल हो जाए। आप देखेंगे कि आने वाले दिनों में सरकार के लिए दिक्कत पैदा होगी और विलेज कमीशनिंग का जो शेड्यूल्ड है..........

THE VICE-CHAIRMAN (SHRI MD. SALIM): *We are left with only five* minutes. Please conclude.

SHRI M.A. BABY: since the topic is very important he may be given more time.

SHRI NILOTPAL BASU: So that is my point. In fact, we have unnecessarily given a tumult to the private sector companies which was totally unwarranted. I would like to put a question. Is telecom an independent infrastructure? If you want to increase the tele-density of a country, is it not dependent on the other specific economic factors? Is the distribution of per-capita GDP an irrelevant factor in the growth of tele-density? You want and therefore, by wishful thingking, can you increase the tele-density of a country? It cannot be. So I would like to get a specific response from the Government as to what the Government thinks, what its response is? Can tele-density be augmented just like that, notwithstanding the general socio-economic conditions of the country? If there are no roads, can telecom grow? If the other forms of communication, do not develop, can telecom grow? What will be the approach towards public telephone? Countries like South Korea have developed some other method and their growth has been much more. So without considering all these factors, just by allowing operational freedom to the private sector, can the laudable objectives that we put before the National Telecom Policy be achieved? The fourth question that I would like to put is, the scheme has failed not only because there was corruption but basically these projects were also unviable because those very companies which were dancing on the rooftops that the DOT has brought such a great policy, are not going to court. They want to create legal pleas to walk-out, and you are trying to pin them down. But the situation is, you can drag an unwilling horse to the side of a pond but you cannot make it drink. They are saying, "we are not going to participate because in these projects, the licence fees are so high, the financial *institutions are not prepared to give us* money." The international financial institutions are saying that in the telecom field, everyday, changes are taking place in the technology. It is the most intense revolution that is taking place in the telecom field. So in a developing country like India, that too in a sector like basic services, you cannot have a 15 year licence fee.....

THE VICE-CHAIRMAN (SHRI MD. SALIM): What is your fourth point?

SHRI NILOTPAL BASU: So, do you think that these projects, under the circumstances are viable? Will there be any willing private sector participation? If not, then what are you going to do? You can win a legal battle, but if they are basically unwilling to execute the lecences, how can you implement the policies? Therefore, my final question is this. Satishji has referred to the Singapore thing. I think that is immaterial, that is irrelevent. We have drawn a lot of....

THE VICE-CHARMAN (SHRI MD. SALIM): Are you replying to Satishji or are you putting your final question?

SHRI NILOTPAL BASU: No, no, this point is relevant to WTO. In the field of information technology, we have derived a lot of satisfaction that we have not signed the agreement. But later on it was turned out that 28 countries which have actually signed the agreement account for 84 per cent of the total global trade in information technology. So it is relevant. They have ignored India's presence. So, in the telecom sector also, such is the glut in the global market that if India opts out of such a system and addresses its own concerns, on its own terms, India will not be a loser. These multi-nationals will try to come and woo and try to enter the market. That is the situation today as far as telecom is concerned. Therefore, Sir, the point is, what will be the Government's approach during the Ninth Plan to

make a realistic target and really plan for this kind of a thing.

This is the most relevant question. I, for one, am in favour of private investment and even foreign investment. But in the telecom sector, given the state of the global economy, it is possible to have investments on our own terms. My question to the Government is whether we will opt for a new scheme whereby we can have the pilot projects under the DOT itself and the private sector can play a supplementary role. While the DOT would be the driving force, other things such as BOT, BOLT, etc., could be thought of. Such arrangements could be thought of later on. What has China done? Every year, China is installing one million or 1.5 million lines. In the National Telecom Policy, we have targeted to achieve one million lines throughout the Eighth Five-Year Plan.

In China, they have not allowed even a single per cent of foreign equity in the companies which are operating in basic services. This is the degree of foreign investment they have been able to attract without giving up, without relinquishing the operational freedom of foreign companies. This is the situation in China. My last question is: Does the Government think that it is possible to carry on with the old National Telecom Policy in which the major participants, the private sector, are not prepared to participate? In the light of that, I would like to know whether the Government would agree to table a modified policy, have it debated properly so that Parliament could also play a meaningful role in really addressing the concerns that the country will face a *vis-a-vis* the basic telecom services in the Ninth Five Year Plan.

डा॰ रणबीर सिंह (उत्तर प्रदेश): नेशनल टैलीकाम पालिसी बनाने की जरूरत इसलिए पडी कि डिमांड बहुत ज्यादा है। करीब 20 लाख अप्लीकेंट्स हैं जिनको टेलीफोन नहीं दे पा रहे हैं, हम इस जरूरत को पूरा नहीं कर पा रहे हैं। इंडस्ट्रिलाइजेशन के साथ जरूरत और बढ़ेगी। इस पालिसी को बनाते समय हमें यह भी देखना चाहिए था कि हमारे पास और गवर्नमेंट एजेंसीज है जिनके पास टेलीकाम नेटवर्क है। जैसे, रेलवे है। डी॰ओ॰टी॰ के बाद रेलवे के पास सबसे बड़ा नेटवर्क है। माइक्रोवेव सेक्टर में भी डी॰ओ॰टी॰ का 37 परसेंट नेटवर्क रेलवे के पास है। इसके अलावा गैस अथारिटी आफ इंडिया के पास टेलीफोन लाइंस हैं। इलेक्ट्रिसिटी बोर्ड में है, इंडियन आयल कारपोरेशन में है, हिन्दुस्तान पेट्रोलियम में है। ये सारी की सारी गवर्नमेंट की एजेंसीज हैं। इनको पहले हमें इस्तेमाल करना चाहिए था जो कि सारे का सारा अंडर युटिलाइज्ड है। रेलवे का पूरा नेटवर्क इस्तेमाल नहीं हो रहा है और न इन ऐजेंसीज का पूरा नेटवर्क इस्तेमाल हो रहा है। हम लोगों को यह देखना चाहिए था कि जो हमारी गवर्नमेंट के रिसोर्सेज हैं, पहले हम उनको एक्जास्ट कर लें और उनसे हम जितनी रिक्वायरमेंट मीट कर सकते हैं, उसको कोआर्डिनेट करके हमें उसको यूज़ करना चाहिए था। प्राइवेट सेक्टर इसलिए ला रहे हैं कि एफिसियेंसी बढ़े ताकि वह अच्छा बन जाए। लेकिन हम एक सर्कल में एक लाइन और एक डी॰ओ॰टी॰ को अलाऊ कर रहे हैं। अगर एफिसियेंसी बढ़ाने की बात है तो क्यों खाली एक ही प्राइवेट एजेंसी ला रहे हैं? इसको पूरा ओपन क्यों नहीं करते ताकि पूरी तरह से एफिसियेंसी बढ़ जाए। इसी तरीके से लांग डिस्टेंस काल के लिए हम लोग प्राइवेट एजेंसीज को इस पालिसी के तहत अलाऊ नहीं कर रहे हैं। वहां एफिसियेंसी का क्या होगा? वहां अच्छाई कैसे बढ़ा पायेंगे? वहां कंपीटीशन नहीं होगा तो डी॰ओ॰टी॰ में जो कमी अब है वह लांग डिस्टेंस काल में फिर भी रह जाएगी, इसके बारे में आप क्या कहना चाहेंगे? मैं यही दो-तीन प्वांइट रखना चाहता था। धन्यवाद।

SHRI VAYALAR RAVI (Kerala): Sir, I wish to add only one point. The Indian telecom system is one of the biggest, largest existing infrastructural sectors. It is running in profits. We are a party to the National Telecom Policy. The previous Government adopted a policy of private investment.

But it has run into very bad weather. There are many problems but I do not want to go into the details because the time is very limited. The ITI, which was making profits, is running into losses and supply of machines, etc. has also gone wrong. Today we have adopted a policy of borrowing outdated technology and

obsolete machines and dumping them into this country in the name of modernisation. These are the issues that are coming up now, Sir. I know from my personal experience that there are certain exchanges that have been set up—even in my own State—which work only in air-conditioned rooms. And there is already scarcity of power in this country. We are just following the Western world in whatever they do, without taking into account the topographical conditions of this country. I believe that we have to think in terms of having a technology which suits our country, our own weather conditions and the topographical conditions. We are just giving up everything and imitating others, which is creating problems today.

We have also to take into account the employment potential of this sector because that is one of the major factors. It is so especially because our population is going to be hundred crores soon. The railways and the telecom sector are the major areas of employment also. Of course, I agree that the consumer must be benefited and that is why we should also have competition. But the present policy is to lend our own infrastructural facilities to private companies. So, I wish to add one point here. We should allow private investment in this sector. And it will have to be done now under the compulsion of the WTO decisions, and also the recent Ministerial Declaration at Singapore, in which connection, I believe, the Director general declared the other day that somewhere in February or April, 1997, it might be the last day for agreements on opening up the telecom sector in everty country. It is a very serious threat.

In this background, I would like to know whether the Government will consider a policy which is based on the present system, our own system, out own infrastructure and which allows the private sector to have a sort of participation and no flood this sector. Of course, there should be foreign equity also. I am not blindly opposing it but, at the same time, we must protect the interests of the existing system. It has to be planned in this way because when private sector comes, it may not come on its own. I know what they do. If you take the total income, 35% of it comes from the rural areas and 65% comes from the urban areas, the commercial areas. The private sector wants to concentrate only on commercial areas, the cities. They do not want to go to villages because there are losses. Whatever losses you incur in rural areas, you make them up in cities, the commercial areas. If you go through the accounts, you can see that.

So, my point is this. If profits that are made in commercial areas, cities, which can compensate the losses made in the rural areas, are siphoned off to the private sector, what will happen to your ambitious plans of providing telecom facilities in rural areas? There are 20 lakh applicationss in the rural areas. How are you going to meet the needs of the rural areas? So, my question is this, Sir. When you adopt a national policy or reorient the national policy, will you take into account the areas which are to be earmarked for the private sector? Secondly, on what basis will you include rural areas in this? How are you going to lend your infrastructure? What will be the policy in that regard? Thirdly, how are you going to protect the interests of workers who are already working in this sector and also, how will you increase employment opportunities?

श्री बेनी प्रसाद वर्मा: श्रीमन उपसभाध्यक्ष महोदय, सबसे पहले में कृतज्ञता व्यक्त करुंगा सभी माननीय सदस्यों के प्रति जिन्होंने इस चर्चा में हिस्सा लिया। श्री सतीश अग्रवाल जी प्रथम वक्ता थे और उन्होंने अच्छी समालोचना की इस विभाग की। हमें उनकी वरिष्ठता के नाते कुछ सुझावों की उम्मीद थी। सुझाव नहीं प्राप्त हुए लेकिन आलोचना जरूर प्राप्त हुई। उसका हम उत्तर देंगे। बसु जी ने भी कुछ सुझाव दिए हैं और वे कोई नयी बातें नहीं है। बसु जी ने जब यह दूरसंचार नीति अपनायी गयी थी उस समय भी एक निजी विधेयक पेश किया था जिस पर पूरी बहस नहीं हो पायी थी।

हम इस विभाग के मामले में कोई एक्सपर्ट नहीं हैं और जितने हमारे माननीय सदस्यों ने इस बहस में हिस्सा लिया है सभी हमसे सीनियर हैं। जिम्मेदारी जो हमारे ऊपर है उसका हम निर्वाह कर रहे हैं। कोशिश करेंगे कि उंगली उठाने का मौका लोगों को न मिले। लेकिन देश में जो स्थिति है उसको भी ध्यान में रखना बहुत आवश्यक है इसलिए कि जो नीति मई 1994 में अपनायी गयी थी, बहस हालांकि नहीं हुई थी लेकिन संसद के दोनों सदनों में उसे टेबुल किया गया था। उसमें हम थोड़ा आगे बढ़ गए हैं।

बसु जी ने अभी कहा था कि जो निजी कंपनियां उस समय आकर्षित थी और सर्विसेज के लिए बेटिंग में आ गयी थीं अब वे भागने की कोशिश कर रही हैं। अगर इस समय हम कोई इस तरह का व्यवधान पैदा करते है तो हो सकता है कि हम उनकी सहायता करें। जहां तक संसद या सरकार का सवाल है वह तो सर्वोच्च है इस देश में। किसी भी नीति की समीक्षा करना या उसमें संशोधन करना, यह अधिकार हमारे पास सुरक्षित रहता है उसका कभी भी उपयोग हम कर सकते हैं। लेकिन आज की परिस्थिति में क्या आवश्यक है यह हमको विचार करने की आज आवश्यकता है। हमारी छोटी सी बुद्धि में आवश्यक हम यह समझते है कि जो कुछ भी अपना लिया गया है 1994 में उसको ईमानदारी से लागू करने के प्रयास किए जाएं और कहीं कोई कमी हो तो उसमें बहस का और संशोधन का अधिकार आप लोगों को है, लेकिन वह स्पेसिफिक होना चाहिए। उसके लिए हम हमेशा तैयार है।

नीतियों के उद्देश्यों को प्राप्त करने में हम पूरी तरह से सफल नहीं हुए हैं, इसको कहने में हमको कोई संकोच नहीं है। नीति के उद्देश्यों में मुख्यतः है कि हम आन डिमांड टेलीफोन उपलब्ध करा देंगे आठवीं योजना के अंत तक, सभी गांवों को टेलीफोन सुविधा से जोड़ देंगे आठवीं योजना के अंत तक। मुख्य लक्ष्य हम यही समझते हैं जो खास तौर से इस नीति में था। और भी थे शहरी क्षेत्रों में 1997 तक प्रति 500 व्यक्तियों पर एक सार्वजनिक टेलीफोन प्रदान किया जाना भी एक लक्ष्य था। इसको भी शायद हम नहीं प्राप्त कर पाएंगे। विभाग के अधिकारियों ने बताया है कि 1997 के अंत तक हम 600 पर एक पी०सी०ओ० दे पाएंगे इसलिए कि प्रायवेट आपरेटर्स आपरेशन में नहीं आ पाए हैं। जो उनकी कमी है वह तो कमी रहेगी। यह भी सही है कि कुछ कंपनियां अदालत में गयी हैं। वहां से उनको स्टे आर्डर मिल गया है। लेकिन हमारे स्तर से जो कार्यवाही न्यायसंगत होती है उसमें हम कोशिश करते हैं कि विलम्ब भी न हो और किसी तरह का दबाव भी आप लोगों को महसूस न हो। पांच कंपनियों ने जो लेटर आफ इन्टेंट एक्सेप्ट किया है, अग्रवाल जी ने जो कहा वह सही है कि उन्होंने अभी एग्रीमेंट नहीं साइन किया है। लेकिन इस स्टेज पर हम इसको अमेंड करें तो इसका परिणाम क्या होगा इसको भी हमें सोचना पड़ेगा। इसलिए हम इस स्टेज पर इस पर वहस तो चाहते हैं...।

कुछ सुझाव आप लोगों के आए हैं उन पर हम अधिकारियों के बीच में बैठ कर विचार-विमर्श भी करेंगे लेकिन इस स्टेज पर बहुत ज्यादा आगे-पीछे चलना हम समझते है यह देश के हित में नहीं होगा। राजस्थान सर्किल का खास तौर से अग्रवाल जी ने मसला यहां पर उठाया था और कुछ समाचार-पत्रों में भी हमारे ऊपर भी उंगली उठाने की कोशिश की थी। हमको इसमें कोई कमी नहीं नज़र आती है कि कोई भी विभाग संसद् में अपनी बात करते समय किसी भी बात को नहीं छिपाए। यानी संसद् सर्वोच्च है और घुमा-फिरा कर भी न कहें। घुमा-फिरा कर कहने में भी हम विश्वास नहीं रखते हैं। पहली टी०ई०सी० में राजस्थान के लिए, अब हम उस कंपनी का नाम नहीं लेंगे, जो कंपनी है उसके टेंडर को अस्वीकृत किया था। आप सही हैं। बाद में कंपनी ने आवेदन किया कि उसक रिजैक्शन गलत है। उस पर टी०ई०सी० ने दोबारा विचार किया। यह हमारे वक्त की बात नहीं है। यह हमारे आने के पहले ही हुआ। उसको रकमेंड कर दिया। यह सही है। लेवी के मामले में कंपनी से पूछा गया और इसमें नेट प्रेज़ेंट वेल्यू पर भी विचार किया गया। वह विचार करने के बाद टेंडर इवैलूएशन कमेटी ने उसको रेकमेंड कर दिया। फाईनल स्टेज पर वह एप्रूव भी हो गया सिर्फ लैटर ऑफ इंटेंट नहीं जारी हुआ और वह अभी भी नहीं जारी हुआ है। जो अखबारों में खबर छपी है या जो आपकी जानकारी में है हम अग्रवाल जी से चाहेंगे कि आखिर सरकार के मंत्री द्वारा काम करने का क्या तरीका अपनाया जाना चाहिए। अगर उसको हमने लॉ मिनिस्ट्री को भेज दिया, अगर मिनिस्टर की एप्रूवल हो गई तो लैटर आफ इंटेंट तो मिल जाना चाहिए। उसमें और कुछ क्वेरीज़ अगर लगा दी गई तो जो आपको शंका है उसी शंका का समाधान करने के लिए ही तो हमने यह कार्यवाही की है। उन क्वैरीज़ के बाद हमारे पास क्या उपाय है? लॉ मिनिस्ट्री को भेज दें और उसकी ओपीनियन ले लें। उससे भी सन्तुष्ट न हो तो फाईनांस मिनिस्ट्री से ओपेनियन ले लें। उससे भी न सन्तुष्ट हों केबिनेट को भेज दें। यह

हम आपको विश्वास दिलातें है कि हमारे विभाग के तीन मैटर पेंडिंग हैं। मध्य प्रदेश, कर्नाटक और राजस्थान। तीनों में थोड़ी-थोड़ी कमियां हमको नज़र आ रही हैं। इसीलिए हमने अभी तक कोई फाइनल डिसिज़न उसके ऊपर नहीं लिया है और लेंगे भी नहीं। हम इस बात पर विचार कर रहे हैं कि कोई ब्रॉड बेस बनाकर फाइनल डिसिज़न ले। यह डिसिज़न में हमारा अकेले ही हाथ न हो और पूरी तरह से जो सरकारी काम-काज की औपचारिकताएं हैं, अंतिम रूप देने से पहले सब औपचारिकताओं को उसमें पूरा किया जाए। यह आपको आश्वस्त करते हैं और यह भी हम आपको कहते हैं कि आप हमारे कार्यालय में आएं या आप कहिए तो हम आपके घर खुद आ जाएं।

श्री सतीश अग्रवाल: आपका स्वागत है।

श्री बेनी प्रसाद वर्मा: हम पूरी फाईल आपको दिखा सकते हैं। हम उसमें कुछ छिपाना नहीं चाहते हैं। उसमें हाई कंट्रोवर्सी है। कंट्रोवर्सियल मैटर है इसीलिए हम फाईनल डिसिज़न होने के बाद भी हम उसमें क्वैरीज़ लगा रखी है।

उपसभाध्यक्ष (श्री मोहम्मद सलीम): सवाल उनका व्यक्तिगत नहीं है। आप अगर औपचारिकता पूरी करते है तो ठीक है।

श्री बेनी प्रसाद वर्मा: नहीं, उसमें कुछ चीज़े छपी थीं, हम संसद् का सत्र होने के नाते बाहर उसका जवाब नहीं देना चाहते थे और डिस्कशन यहां क्योंकि मंजूर हो गया था इसलिए हम यही उसका उत्तर देना चाहते थे। तो उसमें जो स्थिति है वह बिल्कुल स्पष्ट है कि हम उससे सन्तुष्ट अगर होते तब तो लैटर ऑफ् इंटैंट जारी होने के लिए हमको दस्तखत करने की जरुरत ही नहीं थी हम से पहले जो बैठे हुए थे वह दस्तखत कर गए थे। हम सब क्वैरीज़ इसलिए कर रहे हैं कि हम सन्तुष्ट नहीं हैं। हम सन्तुष्ट तभी होंगे जब सभी उसमें फार्मैलिटीज़ पूरी हो जायेंगी। इसलिए हम आपका सहयोग चाहेंगे कि जो दूर संचार नीति अपनाई गई है हम उसकी आलोचना नहीं करना चाहते और करना भी नहीं चाहिए इसलिए कि जिम्मेदारी तो हमको निभानी ही है। भले ही हमारे सरकार में शामिल होने के पहले कुछ भी विचार रहा हो, लेकिन देश हित में हमारे सामने जो एक नियमों की सूची रखी हुई है, उसी के अनुसार हम को चलना है। अच्छा होता कि टी॰आर॰ए॰आई॰ कांस्टीट्यूट कर ली जाती तब टेंडरिंग में जाते, लेकिन टेंडरिंग तो हो गयी और टी॰आर॰ए॰आई॰ अब भी फॉर्म नहीं हुई। अब रास्ता तो हम को और आप को निकालना है कि प्रोसेस भी सफर न करे, लोगों की अपेक्षाएं भी किल न हों और कोई बीच का रास्ता भी निकल आए। मान्यवर, टी॰आर॰ए॰आई॰ में विलंब इसलिए नहीं हुआ है कि हमारे स्तर से कोई उस में बहुत कमी है, इतनी कमी हो सकती है कि हम इस विभाग के लिए अभी नए हैं। हम तो गांव के रहने वाले हैं और खेती के मसले अच्छी तरह समझते हैं। हमारे पास इंजीनियरिंग की डिग्री नहीं बल्कि लॉ की है, लेकिन डिपार्टमेंट यह देख रहा हूं। पर हम ने पढ़ा है कि जो बिल्कुल एक्सपर्ट न हो और नीयत उस की ठीक हो तो वह मिनिस्टर अच्छा होता है, इसलिए कि उस के दिमाग में कोई प्रिजूडिस्ड चीज नहीं होती है और वह एक्सपर्ट के ओपीनियन को ईमानदारी से मानता है जबकि जो एक्सपर्ट होता है, वह कुछ प्रिजूडिस रखता है और अगर दूसरा कोई उसकी प्रिजूडिस के खिलाफ राय देता है तो उस पर ठीक से विचार नहीं करता है। तो उस मामले में तो हम ठीक कहे जा सकते हैं और दूसरे मामले में कम ठीक भी कहे जा सकते हैं लेकिन मैं आप को विश्वास दिलाना चाहता हूं कि जो लक्ष्य रखा गया है, प्राइवेट ऑपरेटर्स के पार्ट को छोड़कर हमारे डी॰ओ॰टी॰ का जो पार्ट है, उसको प्राप्त करने की पूरी कोशिश करेंगे।

मान्यवर, बसु जी ने यहां प्रश्न उठाया कि वे सेबोटेज करने की कोशिश कर रहे हैं और हम को भी कुछ ऐसा लग रहा है। मान्यवर, इधर एक हफ्ते से हम विलेज टेलिफोंस की मॉनीटरिंग में ज्यादा लगे रहे हैं, इस आधार पर मैं कह रहा हूं कि अधिकारी भी इस बात को नोट कर रहे होंगे और यह कार्यवाही में भी आ रहा होगा, वे उस बात को दिमाग में भी रख लें कि अगर इस तरह की कोई बात हम को मालूम हुई और हमारे दिमाग की उस में कोई भी, जरा भी गलती हुई तो हम किसी भी कानूनी कार्यवाही को अमल में लाने में किसी चीज की परवाह नहीं करेंगे। इसलिए कि हम से बराबर यहां कहलाया गया है कि ग्रामीण क्षेत्रों में 75 हजार टेलिफोंस का जो लक्षय है, वह 1997 के मार्च तक पूरा कर लेंगे। फिर हम इस में मटैरियल शॉर्टेज की समीक्षा कर रहे हैं हम जो यहां बोल रहे हैं, हमारे अधिकारी न चाहते होंगे कि वह हम यहां बोले कि मटैरियल शॉर्टेज क्यों है? अगर एक कंपनी सप्लाई करने में फेल थी तो दूसरी कंपनी को ऑर्डर क्यों नहीं दिया? रिटेंडर क्यों नहीं किया गया। मान्यवर, हम इस मामले में चिंतित हैं और हमें यह बात यहां कहना नहीं चाहिए? लेकिन श्रीमन् मैं आप के माध्यम से इस विभाग से संबंधित लोगों को अपना

यह विचार बताना चाहता हूं कि अगर यह लक्ष्य पूरा नहीं हुआ तो फिर कानून में जो भी शक्ति होगी, उस का इस्तेमाल करने में हम कोई कंजूसी नहीं करेंगे।

मान्यवर, दूसरे जो केवल कनेक्शंस वाले टेलिफोंस हैं, उस समय की नीति में डी०ओ०टी० का कुल एक करोड़ के अगेंस्ट 75 लाख का लक्ष्य था। यह बसु जी ने बिल्कुल सही कहा। उन्हें हमारे विभाग की बड़ी जानकारी रहती है और उन से हमें सहयोग भी बहुत मिलता है। अब हम अग्रवाल जी से भी सहयोग लेंगे।

श्री सतीश अग्रवाल: सहयोग पूरा मिलेगा

श्री बेनी प्रसाद वर्मा: हमें बताया गया है कि 86 लाख टेलीफोन का लक्ष्य कर लिया जायेगा। तो कोई ज्यादा फर्क नहीं है क्योंकि 75 लाख के अगेंस्ट हम 86 लाख एचीव कर रहे हैं और सिर्फ 14 लाख रह जाएंगे।

श्री नीलोत्पल बसु: इसीलिए मेरा सवाल है कि इस पॉलिसी की जरूरत क्या थी?

श्री बेनी प्रसाद वर्मा: अब जरूरत थी कि नहीं थी, आप का एक बिल अलग से आया था और उस पर पूरी बहस नहीं हो पाई थी, लेकिन इस समय हमें और आप को विचार करना है। मान्यवर, इस समय जरूरत यही है कि जिस पॉलिसी को अपनाया गया है, उस की समीक्षा तो की जाय। और जहां आवश्यक हो, वहां संशोधन करने का भी आपका अधिकार है लेकिन हम इस तरह का कोई वातावरण या फैसला न करें, ऐसा वातावरण न बनाएं कि जो भागना चाहते हैं, उनको भागने का मौका मिले। इसलिए अगर वे भागना चाहते हैं तो उन्होंने सिर्फ विभाग के साथ ही धोखा नहीं किया है, पूरे देश के साथ धोखा किया है। उसमें उन्होंने क्या सोचकर इतनी लम्बी बिडिंग कर दी थी और आज वह सेबुटेज़ करना चाहते हैं इस पालिसी को और इस तरह का प्रयास कर रहे हैं। बसु जी का कहना ठीक है, प्रयास कर रहे हैं, अलग से उनको इन्फॉरमेशन मिल भी जाती है लेकिन उनके प्रयास को हम कभी कामयाब नहीं होने देंगे। एक डेट हमने दे दी थी, जिन लोगों को लैटर आफ इंडेंट ईश्य हो गए थे।

श्री सतीश अग्रवाल: 12 दिसम्बर।

श्री बेनी प्रसाद: हां, लेकिन हमने 18 अक्तूबर तक उसका और वेट किया।

श्री सतीश अग्रवाल: बढ़ा दिया।

श्री बेनी प्रसाद वर्मा: बढ़ाया नहीं, लास्ट डेट को बढ़ाया नहीं, वेट करते रहे। इसलिए कि इसको अमल में लाने की आवश्यकता थी, हम चाहते थे कि अमल म आ जाए। कोई पेनिक डिसिज़न नहीं लेना चाहते थे।

उपसभाध्यक्ष (श्री मोहम्मद सलीम): आपने तारीख नहीं बढ़ाई, इंतज़ार की घड़ी लम्बी कर दी।

श्री बेनी प्रसाद: हां, हमने डैड लाइन दे दी कि 18 अक्तूबर की रात के 12.00 बजे तक जो दस्तखत कर देंगे, कर देंगे, उसके बाद हम लीगल ऐक्शन के लिए आगे बढ़ेंगे। ...(व्यवधान)... पहले तो वह आते रहे, पहले उनकी रिक्वेस्ट मान....ते रहे, लास्ट में उनको टाइम दे दिया रात के 12.00 बजे तक और कहकर हम लखनऊ चले गए और लखनऊ से अधिकारियों से हमने कान्टेक्ट बनाए रखा। एक कम्पनी ने लैटर आफ इंडेंट नहीं ऐक्सेप्ट किया था, उसकी बैंक गारंटी इन्कैश करने के आर्डर भी हमने दे दिए। आपका यह कहना सही है, कि जिन लोगों ने लैटर आफ इंडेंट एक्सेप्ट भी कर लिए हैं, अभी एग्रीमेंट साइन नहीं किए हैं, उनकी तमाम बातें हम मान भी रहे हैं। जैसे इंटर कनेक्शन चार्जिस का मसला था, हमने मान लिया कि टी०आर०ए०आई० कांस्टीटयूट होगी, वह तय कर देगी. आप एग्रीमेंट साइन कीजिए, संतुष्टि हो जाइए। उसके बाद भी आगे वे नहीं बढ़ रहे हैं। अधिकारियों को हमने कहा है कि उनसे बात कीजिए। जो भी वे समय-सीमा तय करेंगे, उस समय-सीमा पर नहीं आएंगे तो नीलोत्पल बसु जी का जो बिल यहां पेंडिंग है, वह अपने आप अमल में आना शुरू हो जाएगा बगैर बहस के ही। इसलिए अगर वे हमारी तारीख को नहीं मानते, उन कंडीशन्स को, जिन्हें उन्होंने खुद ऐक्सैप्ट किया था, उन कंडीशन्स को फॉलो नहीं करते हैं, तो हमको लीगल ऐक्शन में तो जाना ही पड़ेगा। लेकिन जो विभाग की स्थिति है, हम विश्वास दिलाना चाहते हैं इस सदन को कि हमारी पूरी कोशिश होगी कि 600 पर, 500 की बजाए 600 पर एक पी०सी०ओ० इस वर्ष के अंत तक लग जाए शहरी क्षेत्रों में और जो 75,000 का लक्ष्य है ग्रामीण टेलीफोन का, वह भी पूरा कर लिया जाए। उसके लिए हमने अलग से 600 करोड़ रुपए का बजट में प्रावधान भी कर लिया है। इससे पहले बजट में अलग ऐलोकेशन नहीं होता था, उसमें हमने कर दिया है कि किसी दूसरे मद में यह पैसा खर्च नहीं होगा।

कुछ सुविधाएं भी हमने दी है कि जो बिना वजह के लाइसेंस फी थीं, उनको हमने खत्म भी किया है। जैसे कॉर्डलेस टेलीफोन, कॉर्डलेस टेलीफोन पर पहले लाइसेंस फी थी, देता कोई नहीं था या देते थे तो बहुत कम लोग देते थे, उसको हमने फ्री कर दिया। प्राइवेट फैक्स की

लाइसेंस फी थी, उसको भी हमने माफ कर दिया है—प्राइवेट यूज़ के लिए, जो कमर्शियल यूज़ के लिए नहीं है, उस फैक्स पर कोई लाइसेंस फी नहीं है। दो साल पहले जो कमर्शियल यूज़ के लिए फैक्स थे, उनकी फीस थी 15,000 रुपए प्रतिवर्ष, उसको घटा दिया गया था, 5,000 रुपए प्रतिवर्ष कर दिया गया था। हम चाहते हैं कि इसमें कुछ बढ़ोत्तरी हो। एक तरफ हम माफ कर रहे हैं तो दूसरी तरफ कुछ वसूल भी तो करें। इस पर हम आप लोगों की राय जानना चाहेंगे और हम यह भी ऐलान करते हैं कि हम इतनी बढ़ोत्तरी उसमें करने जा रहे हैं। 15,000 से 5,000 किया गया था। अगर आप सहमत हों तो यह चाहते हैं कि—कमर्शियल परपज़िस के लिए जो लेते हैं, उनकी पेइंग केपेसिटी भी होती है—अगर हम 15,000 न करें तो 10,000 तो कर ही सकते हैं। बसु जी, आपकी क्या राय है? क्यों बसु जी, ठीक है? तो ठीक है, आज से हम कह देंगे अधिकारियों को कि जो कामर्शियल यूज़ के लिए फैक्स है, उनकी फीस होगी 10,000 रुपये प्रति वर्ष और जो प्राइवेट फैक्स है, इनकी लाइसेंस फीस माफ होगी।

श्रीमन्, हमारे मित्रों ने यहां और भी कई बेसिक प्रश्न उठाए हैं। यह सही है कि कोर्ट केस की वजह से इसमें डिले हो रहा है और सबसे मुख्य केस जो है, चार सर्किल वाला, मैं नाम नहीं लूंगा, उसमें हमने अनुरोध किया है कि सालीसीटर जनरल स्वयं ऐपीयर हों उस केस की पैरवी करने के लिए। वह केस हम जीत जाएंगे तो बहुत कुछ प्रगति हो जाएगी और हमें उम्मीद है कि हम जीतेंगे। हमारे एक माननीय सदस्य ने लांग डिस्टेंस में कंपीटीशन की बात उठाई थी। अभी जो टेंडर कंडीशंस है, उसके मुताबिक जिस सर्किल का उनके पास लाइसेंस है, उसका इस्तेमाल वह कर सकते हैं लेकिन लांग डिस्टेंस का इस्तेमाल वे नहीं कर सकते हैं। लेकिन पालिसी में या टेंडर कंडीशंस में यह प्रोविजन है कि 1999 में उसको रिव्यू किया जाएगा। अभी वह ऑपरेशन में नहीं है लेकिन उसमें ऑलरेडी यह प्रोविजन है कि 1999 में इसका रिव्यू होगा।

डा॰ रणबीर सिंह: रेलवे नैटवर्क के इस्तेमाल के बारे में सुझाव दिया था मैंने।

श्री बेनी प्रसाद वर्मा: रेलवे नैटवर्क मुख्यतः लांग डिस्टेंस का है, लोकल नैटवर्क में नहीं है, जहां खर्चा ज्यादा होता है। रेलवे का नैटवर्क भी बहुत ज्यादा नहीं है।

डा॰ रणबीर सिंह: 37 परसेंट तो माइक्रोवेव वाला है, डी॰ओ॰टी॰ का है।

श्री बेनी प्रसाद वर्मा: अभी जो आप प्रश्न कर रहे हैं, प्राइवेट ऑपरेटर्स सर्विस ले आएं, तब वह ज्यादा प्रासंगिक होगा।

डा॰ रणबीर सिंह: पूरे देश में रेल है। सब जगह नैटवर्क है उनका।

श्री बेनी प्रसाद वर्मा: वह तो ठीक है। रेलवे टेलीफोन देना होगा तो दे देंगे।

डा॰ रणबीर सिंह: उन लाइनों का इस्तेमाल किया जा सकता है।

उपसभाध्यक्ष (श्री मोहम्मद सलीम): उनकी जो स्टॉल्ड कैपेसिटी है, उसके बारे में आप विचार कर सकते हैं।

श्री सतीश अग्रवाल: उसको आप ऐक्जामिन कर लीजिए। वह भी ग्रामीण क्षेत्र से आते हैं।

श्री बेनी प्रसाद: ठीक है, उसको हम दिलवा लेंगे। जहां तक आई॰टी॰आई॰ का सवाल है, हमारा भी एक कंसेर्न रहा है पब्लिक सैक्टर वाला। इस समय हमने जो उपाय किए हैं, वह मैं आपको बता देना चाहता हूं। अभी 35 परसेंट ऑर्डर्स आई॰टी॰आई॰ और एस॰टी॰एल॰ के लिए रिज़र्व कर दिए गए हैं और 50 परसेंट मूल्य ऐडवांस के रूप में अदा किया जाता है। यह भी अभी का डिसीजन है। अंतरिम अदायगी के रूप में आई॰टी॰आई॰ को 62 करोड़ रुपए दिए गए हैं। इक्विटी और सॉफ्ट् लोन को बढ़ाने के लिए प्रयत्न जारी हैं। सामाजिक व्यय को कम किया जा रहा है। आई॰टी॰आई॰ को "बी" सैट और रेडियो पेजिंग सेवा चलाने की अनुमति दे दी गई है।

श्रीमन, मैं समझता हूं कि इस आधे घंटे की चर्चा में जो मुख्य बातें थीं, वह मैंने अपने जवाब में बतला दी हैं। इसके अलावा हमारे माननीय सदस्यों को अगर कोई शंका हो तो मैं उसका समाधान करने की कोशिश करूंगा। बहुत-बहुत धन्यवाद।

MESSAGE FROM THE LOK SABHA

The Maulana Azad National Urdu University Bill, 1996.

SECRETARY-GENERAL: Sir, I have to report to the House the following message received from the Lok Sabha,